

Issuing Office
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**Policy Schedule**

WHEREAS THE ASSURED named in the Schedule hereto has applied to .....  
 (hereinafter called the `Company') for the insurance mentioned and described hereinafter and has made a written Proposal and Declaration which shall be the basis of this contract and is deemed to be incorporated herein and has paid or agreed to pay the premium as consideration for such insurance.

THE COMPANY HEREBY PROMISES AND AGREES with the Assured, their Executors, Administrators and Assigns that the Company insures against loss, damage, liability or expenses subject to the Clauses, Endorsements, Conditions and Warranties contained in the Schedule.

**Issued in lieu of Cover Note No. .... Policy No.**  
 .....

**SCHEDULE**

**Name of the Tea Estate :**

**Subject matter Insured :** On Tea produced and despatched by the Assured's Tea Estate during the period of Insurance

**Period of Insurance :** From ..... to .....

**Estimated Crop for the period of Insurance :** Made Tea.....kgs.

**Amount Insured per Kg. of Made Tea :** Rs.....  
 (in words) Rupees .....

**Provisional Amount Insured :** Rs .....  
 (in words) Rupees .....

**Vessel and/or Conveyance:** Lorry and/or Country Boat and/or Ropeway and/or Rail and/or Inland Vessels and/or Steamers and/or Air

**Transits / Voyages Covered:**

**Terms of Cover:** As per Tea Crop Insurance Clauses attached hereto.

Including/Excluding the risk of Hail Damage on Standing Tea Crops. (If the risk of Hail Damage on Standing Tea Crops is covered, the Tea Crop Hail Clauses attached hereto shall apply)

### PREMIUM

	Provisional Premium (Rs.)
Transit, etc. @	
Other Extras @	
War and/or S.R. & C.C. @	
<b>Total</b>	
Stamp Duty	
<b>Total</b>	

**Special Conditions and Warranties :**

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**THE ATTACHED CLAUSES AND ENDORSEMENTS FORM PART OF THIS POLICY**

Agency : : No. of copies issued including original .....

Code : :